

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.54/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs in terms of Power Purchase Agreements dated 25.7.2013.

Petition No. 140/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs against Respondent PTC India Ltd. in terms of Power Purchase Agreements dated 25.7.2013.

Petitioner : TRN Energy Private Limited.

Respondents : PTC India Limited & 6 ors

Date of Hearing : **22.2.2023**

Coram : Shri I.S. Jha, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Nipun Dave, Advocate, TRNEPL
Shri Dev Hans, Advocate, PTC
Shri Dhruv Tripathi, PTC
Shri Sitesh Mukherjee, Advocate, UPPCL
Shri Abhishek Kumar, Advocate, UPPCL
Shri Nived Veerapaneni, Advocate, UPPCL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Sankalp Sharma, Advocate, CTUIL

Record of Proceedings

At the outset, the learned proxy counsel for the Respondent, PTC sought adjournment on account of the non-availability of the arguing counsel, due to personal difficulty. This was not objected by the learned counsel for the Petitioner.

2. Accordingly, based on the consent of the parties, the Commission adjourned the hearing of the petitions.

3. Matter is part-heard. The Petitions shall be listed for hearing on **18.4.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

